(ix) The Indian Administrative Cadre Service (Fixation of Strength) Tenth Amendment Regulations. 1981, published in Notification No. G.S.R. 614 in Gazette of India dated the 4th July, 1981.

(x) The Indian Administrative Service (Pay) English Amendment Rules, 1981, published in Notification No. G.S.R. 615 in Gazette of Indian dated the 4th July, 1981.

(xi) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1981, published in Notification No. G.S.R. 639 in Gazette of India dated the 11th July, 1981.

(xii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1981, published in G.S.R. 640 Notification No. in Gazette of India dated the 11th July, 1981.

(xiii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules. 1981. published in Notification No. G.S.R. 703 in Gazette of India dated the 1st August, 1981.

(xiv) The All India Services Attendance) (Medical First Amendment Rules, 1981, published in Notification No. G.S.R. 706 in Gazette of India dated the 1st August, 1981

[Placed in Library. See No. LT-2692 81].

NOTIFICATION UNDER CUSTOMS ACT. UNDER CENTRAL EXCISES AND SALT ACT, AND UNDER CENTRAL EXCISE RULES.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:----

(1) A copy each of the following Notifications (Hindi and English

versions) under section 159 of the Customs Act, 1962:---

(i) G.S.R. 481(E) published in Gazette of India dated the 14th August, 1981 regarding exemption to newsprint, when imported from Bangladesh, from the whole of the basic customs duty leviable thereon.

(ii) The Customs Tariff, (Determination of Origin of Goods under the Bangkok Agreement) Amendment Rules, 1981, publish-Notification No. ed in G.S.R. 482(E) in Gazette of India dated the 14th August, 1981.

(iii) G.S.R. 483 (E) published in Gazette of India dated the 14h August, 1981 making certain amendments to Notification Nos. dated the 2nd 341-Customs August, 1976 and 342-Customs dated the 2nd August, 1976.

[Placed in Library. See No. LT-269/81].

(2) A copy of the Explanatory Memorandum (Hindi and English versions) in regard to Notifications mentioned at (1) above.

(3) A copy of the Central Excise (Sixteenth Amendment) Rules. 1981 (Hindi and English versions) published in Notification No. G.S.R. 384(E) in Gazette of India dated the 8th June, 1981, under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944.

[Placed in Library. See No. LT--2694/81].

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:---

(i) G.S.R. 326(E) to 329 (E) published in Gazette of India dated the 12th May, 1981 together with an explanatory memorandum

regarding continuance of the exemptions of special duties of excise consequent upon the enactment of the Finance Bill, 1981.

(ii) G.S.R. 350(E) published in Gazette of India dated the 15th May, 1981 together with an explanatory memorandum regarding full exemption from Central Exduty in respect of fifteen cise specified renewable energy source designed to use devices solar, biomas and wind energy.

(iii) G.S.R. 400(E)published India dated the in Gazette of 22nd June, 1981 together with an explanatory memorandum regarding exemption to articles made out of certain precious metals namely gold, silver platinium and others specified in the notification, which are remade, reconditioned. refabricated or subject to any other similar process out of old or used articles made of the respective precious metals, from the duty of excise leviable on such articles as is in excess of the duty chargeable on the cost of such remaking, reconditioning etc. and the value of materials, if any added for the purpose.

(iv) G.S.R. 418(E) published in Gazette of India dated the 30th June, 1981 together with an explanatory note regarding continuation of scheme of duty concession after 30th June, 1981 for cottage match units

(v) G.S.R. 422(E) to 425(E)published in Gazette of India dated the 2nd July, 1981 together with an explanatory memorandum regarding some further changes in the scheme of excise duty concession applicable to the cottage and middle sector match units.

(vi) G.S.R. 431(E) published in Gazette of India dated the 10th July, 1981 together with an explanatory note extending the facility of granting proforma credit of the duty paid on steel

AUGUST 26, 1981 Facilities through panks to poor 312 farmers etc. (CA)

sheets when used in the manufacture of electrical stampings and laminations, to steel strips also.

[Placed in Library. See No. LT-2695/811.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

TWENTY-SIXTH REPORT

SHRI G. LASHMANAN (Madras North): I beg to present the Twentysixth Report of the Committee on Private Members' Bills and Resolulations.

SHRI HARIKESH BAHADUR (Gorakhpur): The teachers of the Banaras Hindu University are on strike. It is Central University. Therefore, I am raising it. It is the duty of the Home Minister....

SPEAKER: Now, calling MR. attention.

12.16 hrs

CALLING ATTENTION TO MATTER OF PUBLIC IMPORTANCE

FACILITIES THROUGH BANKS TO FOOR FARMERS AND OTHER POOR CITIZENS

SHRI R PRABHU (Nilgiris): Sir, I call the attention of the Minister of Finance to the following matter of urgent public importance and I request that he may make a statement thereon.

"Inadequate availability of the facilities provided by Government through the banks to the poor farmers and other poor citizens and action proposed to be taken by the Government with regard thereto."

SHRI INDRAJIT GUPTA (Basirhat): This notice could have been admitted in any form and in any year. Please kindly read it. Does it refer to any specific thing? It is a general notice. It could have been dealt with at any time, last year or next year or this year.

MR. SPEAKER; Should we not discuss it?